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ITEM NO.8

COURT NO.2

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5120/2012

(From the judgement and order dated 03/02/2012 in CRA No.1200/2005
of The HIGH COURT OF KARNATAKA AT BANGALORE)

R.JAYANTHI

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(With office report)

Date: 13/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. Sanjay Jain, AOR

For Respondent(s)

Mr. V.N. Raghupathy, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Raghupathy appears and undertakes to file vakalatnama on behalf of the State of Karnataka, which is the sole respondent, within two weeks from date, and to take instructions on the petitioner's prayer for grant of bail. Let the matter be adjourned for two weeks, for the said purpose.

Furthermore, in the order dated 5th July, 2012, passed by the learned Judge-in-Chambers, it has been stated that against the trial court's order of acquittal, the State of Kerala had gone into the appeal to the High Court. The same should read the State of Karnataka.

|(Sheetal Dhingra)
|COURT MASTER

|(Juginder Kaur)
|Assistant Registrar